



Government of Jammu and Kashmir
Health and Medical Education Department
Civil Secretariat, J&K,
Srinagar

NOTIFICATION

Srinagar, the 20th October, 2021

S.O.-362 In exercise of powers conferred by Section 98 of the Jammu and Kashmir Reorganization Act, 2019, the Lieutenant Governor is pleased to specify the following officers, who shall be competent, to discharge the functions of the Jammu and Kashmir Medical Council, in terms of the National Medical Commission Act, 2019 (Act No. 30 of 2019), for regulating the practice and registration of practitioners of Medicine in the Union Territory of Jammu and Kashmir, till any law is enacted in this behalf in the Union Territory of Jammu and Kashmir :-

S.No	Name of the Officer/person	Designation
01	Dr. Saleem Ul Rehman	Director General, Family Welfare and Maternity Child Health and Immunization, J&K.
02	Dr. Iqbal Sofi	Medical Superintendent, District Hospital, Anantnag
03	Dr. Rajeshwar Sharma	Medical Superintendent, Chest Diseases Hospital, Government Medical College, Jammu.
04	Dr. Chanderlekha W/O Dr. K.K. Gupta R/O Greater Kailash, Jammu	Retired D.H.O, Jammu

The terms of reference of the above authority shall be as under:-

- (I) The authority shall hold office till any law is enacted in this behalf and shall be eligible for re-appointment;
- (II) The Authority shall appoint a Registrar who shall also act as a Treasurer, unless the authority appoints any other person as a Treasurer. Every person so appointed shall be removable at the pleasure of the authority;

- (III) A person shall not be qualified for appointment as a Registrar, unless he possesses any qualification described in Schedule of this notification;
- (IV) It shall be duty of the Registrar to open and maintain a Register to be called "**Jammu and Kashmir Union Territory Medical Register**" from time to time to revise a register and publish it in the prescribed manner. Such register shall be deemed to be public document within the meaning of Evidence Act.
- (V) Every person possessing any of the qualifications described in **Schedule of this notification**, may apply to the Registrar to be registered and on payment of the fee prescribed by the authority and on furnishing to the registrar proof of such registrations or qualification, shall be entitled to be registered, and thereupon the Registrar, subject to the proviso, contained hereinafter, shall register him in the Jammu and Kashmir Medical Register.

Provided that the authority may permit the registration of any person about whom it is satisfied:-

- (1) that he is possessed of a Medical degree, diploma or certificate of any University, Medical College, or School approved by the Authority, other than those described in the Schedule, or
- (2) that he has been practising medicine in the Union Territory of Jammu and Kashmir, continuously for period of not less than nine years, without having fallen into disrepute about his personal conduct or professional capability and is sufficiently literate to carry on such practice without any probable danger to human life;

provided further that before a person is permitted to be registered, shall be, required to produce a certificate, each from the District Medical Officer and Deputy Commissioner of the District in which he is practising, to the effect that he fulfils the conditions;

Provided also that the authority may refuse to permit the Registration of any person who has been convicted for any of such offence as implies, in opinion of authority as defect of character or who after an inquiry, at which opportunity has been given to the applicant to be heard in person or by pleader, has been held by the authority to have been guilty of infamous conduct in any professional respect;

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provided further that the Registrar, on receiving of an application, for entry in the Register from any person in respect of whom he considers that the authority may wish to exercise the power of refusal conferred by the last foregoing proviso may refer the said application to the authority and shall not make any entry in the register in respect of such person until the authority informs him that the entry may be made.

(VI) An appeal shall lie to the Authority against any order of the Registrar. The said appeal shall be preferred within three months of the date of the order appealed against.

(VII) The authority may request the Governing Body or authorities of any University, Medical College or School included in or any desirous of being included in , the schedule;

(a) to furnish reports, returns or other information as the authority may require to enable it to judge of the efficiency of the instructions given therein in medicine and surgery and midwifery; and,

(b) to provide facilities to enable any member of the authority deputed by it in this behalf to present at the examination held by such University, College or School.

If the said body or authority fails or refuses to comply with any such request, the Government may, upon the report, by authority remove the name of such University, Medical College or School from the schedule or refuse to include it in the schedule.

By order of the Lieutenant Governor of Jammu & Kashmir.

Vivek Bharadwaj
(Vivek Bharadwaj) IAS

Additional Chief Secretary
Health and Medical Education Department

No:-ME/Gztd/4/2021-02

Dated:- -10-2021

Copy to the:-

- 01/ Principal Secretary to the Lieutenant Governor, J&K.
- 02/ Secretary, National Medical Commission, New Delhi.
- 03/ Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 04/ Commissioner/ Secretary to the Government, General Administration Department.

- 05/ Secretary to the Government, Law, Justice & Parliamentary Affairs Department.
- 06/ Principal, Government Medical College, Srinagar/Jammu, Anantnang, Baramulla, Doda, Kathua and Rajouri.
- 07/ Dr.Saleem-Ul-Rehman, Director General, Family Welfare and Maternity Child Health and Immunization, J&K.
- 08/ Director Archives, Archaeology & Museums J&K.
- 09/ Director, Health Services, Kashmir/Jammu .
- 10/ Dr. Iqbal Sofi, Medical Superintendent, District Hospital, Anantnag
- 11/ Dr. Rajeshwar Sharma, Medical Superintendent, Chest Diseases Hospital, Government. Medical College, Jammu.
- 12/ OSD to Advisor (B) (Incharge Health and Medical Education).
- 13/ Dr.Chanderlekha W/O Dr.K.K.Gupta R/O Greater Kailash, Jammu (Retired DHO), Jammu
- 14/ Private . Secretary to the Additional Chief Secretary , Health and Medical Education Department.
- 15/ Incharge Website
- 16/ Concerned file.

SCHEDULE

1. Recognised medical qualifications granted by medical institutions in any State in the Indian Union which are included in the First Schedule of the National Medical Commission Act, 2019.

2. Recognised medical qualifications granted by medical institutions outside India which are included in the Second Schedule of the National Medical Commission Act, 2019.

3. A diploma or certificate granted by the Government of a State in the Indian Union or the Government of Burma to any person trained in a medical college or school declaring him to be qualified to practise medicines, surgery and midwifery or to perform the duties of a military assistant surgeon, hospital assistant or sub-assistant surgeon.

4. The holders of certificates, diplomas or licences granted by the following examining bodies to practise medicines, surgery and midwifery:

- i. The Punjab State Medical Faculty.
- ii. The State Medical Faculty of West Bengal.
- iii. The College of Physicians and Surgeons of Bombay.
- iv. The Board of Examiners, Madras Medical College, Madras.
- v. The U.P. State Board of Medical Examinations or State Medical Faculty.
- vi. The Bihar and Orissa Medical Examination Board.
- vii. The Assam Medical Examination Board.
- viii. The Central Provinces Medical Examination Board.
- ix. King Edward Hospital Medical School, Indore.
- x. The Bihar State Board of Medical Examination.
- xi. The Burma Medical Examination Board, Rangoon.

5. Bachelor of Medicines and Bachelor of Surgery and Licentiate of Medicines and Surgery of the Osmania University.

APPENDIX-A

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL INSTITUTIONS IN ANY STATE IN THE INDIAN UNION.

Medical Institution	Recognized medical qualifications	Abbreviation for registration
University of Allahabad	Bachelor of Medicine and Bachelor of	M.B.B.S. All of Surgery.

	Surgery	
University of Bombay	Licentiate in Medicine and Surgery.	L.M.S. Bom. Bachelor of Medicine and Bachelor of Surgery M. B. B. S. Bom
University of Calcutta	Licentiate in Medicine	L. M. S., Cal. Bachelor of Medicine M. B., Cal. Doctor of Medicine M. D., Cal. Master of Surgery M. S., Cal. Master of Obstetrics M. O., Cal.
University of Lucknow	Bachelor of Medicine and Bachelor of Surgery.	M. B. B. S., Lucknow.
University of Madras	Licentiate in Medicine and Surgery.	L. M. S. Mad. Bachelor of Medicine and Master of Surgery. M. B. C. M Mad. Bachelor of Medicine and Bachelor of Surgery. M. B. B. S. Mad. Doctor of Medicine M. D. Mad.
Punjab University	Licentiate in Medicine and Surgery	L.M. S., Pun. Bachelor of Medicine M. B., Pun. Bachelor of Medicine and Bachelor of Surgery M. B. B. S., Punjab. Doctor of Medicine M. D. Pun. Master of Surgery M. S., Pun.
University of Patna	Bachelor of Medicine and Bachelor of Surgery.	M.B.S., Pat.

APPENDEX B
RECOGNIZED MEDICAL QUALIFICATION GRANTED BY
MEDICAL INSTUTION OUTSIDE INDIA

Country	Qualification		
United Kingdom	Registrable qualifications admitting primarily to the Medical Register granted by licensing bodies in the United Kingdom as shown in Table 'F' set out in the Medical Register printed and published from time to time under the direction of the General Council of Medical Education and Registration of the United Kingdom in pursuance of the Medical Acts 1858 and 1886		
Other countries	Title	Registerable qualifications	
		Nature of qualification as stated in diplomas	Abbreviations
Nova Scotia			
Nova Scotia Provincial Medical Board	DMS	D.M.S. Medicine and Surgery	N. Scotia P.M. Bd.
Dalhousie University	M.D.CM	-do-	Dalhousie U.
Prince Edward Island			
Medical Council			
CEYLON			
Ceylon Medical College[L.M.S.	-do-	
HONGKONG	L.M.S.	-do-	M. Co. P.E.I.
University of Hong Kong	M.B		Cylon M.Co
	B.S		
	MD	-do-	U. Hongkong
MALTA	M.S.		

Royal University of Malta			
NEWFOUNDLAND			
Newfoundland Medical Board	M.D.	-do-	U. Malta
	I.M.S	-do-	Nffd M.Bd
NEW ZEALAND.			
University of New Zealand	MB		
	Ch.B	-do-	U.NZealand
	Ch. M		
	MD		
UNION OF SOUTH AFRICA			
University of South Africa	M.B. Ch.	-do-	U.S Afarica
	MB		
	Ch.B.Co	U Cape Town	
	M.D		
	Ch.M		
University of Witwatersrand Johannesburg		-do-	U.Cape Town
STRAITS SETTLEMENTS AND FEDERATED MALAY STATES	-do-	-do-	U. Witwatersrand
The King Edward VII College	LMS, -Do,	Singapora MED, Coll	
AUSTRALIA	M.B	Medicine and Surgery	U. Sydney
	M.D		
New South Wales	CH.M		

South Australia- University of Adelaide	M.B	-do-	U. Adelaide
	B.S		
	M+D		
Victoria	MS		
University of Melbourne	M.B		
	M.D	-do-	- U. Melbourne
	B.S		
	M.S		
BURMA-University of Rangoon	MBBS	Medicine and Surgery	U. Rangoon
CANADA			
Alberta			
Alberta College of Physicians and Surgeons of the Province of Alberta	Member M.D.	-do-	C. P. and S. Alta
University of Alberta		-do-	U. Alberta
Manitoba			
College of Physicians and Surgeon of the Province of Manitoba, University of Manitoba	Member M.D.M.D.C.M	-do- -do-	C.P and S.Man U. Man
North West Territories			
North West Territories College of Physicians and Surgeons of the	Member	-do-	C.P anmd S.N W. Terr.

Province of North West Territories (when held in conjunction with License of the College of Physicians and Surgeons of the Province of Saskatchewan or the Province of Alberta			
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20-10-2021

(Mohammad Abdullah)

Under Secretary to the Government
Health and Medical Education Department